

SC No. 622/2017
FIR No. 271/2017
PS Nangloi
State Vs. Rohan @ Rohit

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the accused.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 22.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address

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of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

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Crl. Rev. No. 56156/2016
Navit Bansal Vs. State & Ors.

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist despite repeated calls.

Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State/respondent
No.1.

None for respondent No. 2 and 3.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 22.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same


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shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020
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SC No. 484/2019
FIR No. 121/2017
PS Anand Parbat
State Vs. Praveen @ Rahul etc.

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the accused persons despite repeated calls since morning.

Today the court is having duty for physical hearing as per Roster of Ld. District & Sessions Judge, West, Tis Hazari, Delhi.

Due to absence on behalf of accused persons no adverse order is passed in the interest of justice.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 07.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground

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of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

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SC No. 651/2019
FIR No. 340/2019
PS Tilak Nagar
State Vs. Ravi Singh

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the accused despite repeated calls since morning.

Today the court is having duty for physical hearing as per Roster of Ld. District & Sessions Judge, West, Tis Hazari, Delhi.

Due to absence on behalf of accused no adverse order is passed in the interest of justice.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 06.10.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail

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address of the court or madhraj01@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

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(Mamish Gupta)
A.S.J. (44/Post)
Tis Hazari Courts/Delhi
04.09.2020

SC No. 543/2019
FIR No. 346/2019
PS Punjabi Bagh
State Vs. Pankaj Chadha

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the accused despite repeated calls.

It is 11:05 AM now.

Report of SI Deepak Sharma dated 04.09.2020 has been received according to which the exhibits of this case were deposited in FSL, Rohini by the IO but the result is not prepared so far.

In the interest of justice, be awaited for accused for 12:00

Noon.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

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File taken up again on request of Ld. Counsel for accused.

It is 11:20 AM now.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Sh. Paramjeet, Ld. Counsel for the accused namely Pankaj Chadha.

Ld. Counsel for the accused submits that Sh. Manmohan Sharma, advocate is associate counsel in this case.

The case is at the stage of consideration of charge.

Heard. Perused.

Ld. Addl. P.P. for the State prays that directions be given to the Director, FSL, Rohini to expedite the result in this case. It is further submitted by Ld. Counsel for accused as well as by Ld. Addl. P.P. for the State that sanction u/s 39 Arms Act is also not accorded so far in the present case due to the pendency of FSL result.

Now, SHO PS Punjabi Bagh is directed to do the needful and expedite the filing of FSL result and also the above mentioned sanction. It is relevant to mention here that as per the directions of Hon'ble Apex Court dated 22.07.2020 passed in Special Leave to Appeal (Crl.) No(s).3168/2020 titled as Pankaj Chadha Vs. The State Govt. of NCT of Delhi, the trial court was directed to expedite the trial,


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however, the said special leave petition was dismissed by the Hon'ble Apex Court.

In the interest of justice, copy of this order be sent to the concerned SHO and the Director, FSL, Rohini for compliance.

The Director, FSL, Rohini is directed to expedite the FSL result in this case.

It is submitted by both the sides that on 09.09.2020 the present court is having duty for hearing the matters physically and, therefore, the matter be posted for 09.09.2020.

In the interest of justice, put up the case on 09.09.2020 for purpose already fixed.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

SC No. 56481/2016
FIR No. 467/2015
PS Nihal Vihar
State Vs. Ranjeet Barwa & Anr.

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri S.R. Kamat, Ld. Counsel for both accused persons is being connected through video conferencing through CISCO Webex App., however, the sound and video of Ld. Counsel for the accused persons is not audible and visible despite best efforts.

It is 11:45 AM now.

Last order dated 14.08.2020 reflects that the Ld. Counsel for the accused persons submitted that in case the courts also starts functioning for physical hearing then he shall also appear and make necessary statement regarding admission of the relevant documents. Today the court is also having the duty for physical hearing of the matters as per Duty Roster.

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In the interest of justice, be awaited.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020
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04.09.2020

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.
Shri S.R. Kamat, Ld. Counsel for both accused persons.
It is 2:15 PM now.

Ld. Counsel for accused persons submits that both the accused persons are on bail in this case. Ld. Counsel for the accused persons has filed an application for summoning the concerned Doctor regarding the age of the victim.

Ld. Addl. P.P. for the State submits that the application u/s 311 Cr.P.C. filed on behalf of State is also pending wherein it is prayed that concerned Doctors may be summoned for their examination regarding the age estimation report of victim Mariyam.

Ld. Counsel for the accused persons submits that although on the last date he submitted that he shall make statement regarding

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admission of genuineness of the age estimation report, however, it is submitted that now the concerned Doctors may be summoned as the victim was major at the time of commission of alleged offence.

In these circumstances it is submitted by Ld. Addl. P.P. for the State as well as Ld. Counsel for the accused persons that since the prayer in both the applications i.e. application u/s 311 Cr.P.C. and other application for summoning the Doctors is same, therefore, both the applications may be disposed off with liberty to prosecution to summon the concerned Doctors.

In view of above facts and circumstances and submissions made and in the interest of justice, application u/s 311 Cr.P.C. is hereby allowed and now the State is at liberty to summon the relevant Doctors regarding age estimation report of the victim. Application of Ld. Counsel for the accused persons also stands disposed off accordingly.

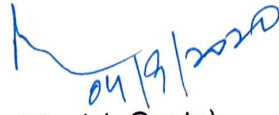
At this stage both the sides submit that since the evidence is not being led in any of the matters except the uncontested and ex-parte matters as per the directions of Hon'ble Superior Courts in view of COVID-19 Pandemic, therefore, any date for further proceedings may be given, and, as and when directions are received for recording

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evidence in all the matters, then the State shall summon the concerned witnesses. It is clarified by both the sides that due to COVID-19 Pandemic there are certain restrictions which are in force at present, regarding mode and manner of hearing etc.

In view of above submissions and in the interest of justice, put up for further proceedings on 03.10.2020 through video conferencing, as prayed.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

FIR No. 322/2018
PS Khyala
State Vs. Manish @ Chanky
U/s 302/307/34 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Pranay Abhishek, Ld. Counsel for the accused/applicant namely Manish @ Chanky through video conferencing through CISCO Webex App.

This is fresh application for interim bail u/s 439 Cr.P.C.

Reply of Inspector Arvind Kumar dated 04.09.2020 has come.

The application is based on the ground of illness of wife of the accused.

As per report the medical documents of the wife of the accused could not be verified due to shortage of time.


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Ld. Counsel for the accused prays that any date after 3-4 days may be given and meanwhile documents may be verified.

On request put up for consideration on 08.09.2020 through video conferencing. Meanwhile, IO is directed to verify the relevant medical documents of wife of the accused and furnish the report by the next date.

Copy of this order and copy of medical documents be transmitted to IO for compliance.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

Bail Application No.1952/2020
FIR No. 829/2020
PS Nangloi
State Vs. Gaurav @ Pimma @ Krishan Kumar
U/s 394/34 IPC & 25/27 Arms Act

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Banke Bihari, Ld. Counsel for the accused/applicant namely Gaurav @ Pimma @ Krishan Kumar through video conferencing through CISCO Webex App.

Reply of IO/SI Naresh Kumar dated 04.09.2020 has come.

Heard on the application for bail u/s 439 Cr.P.C.

Record perused.

Ld. Counsel for the accused submits that no recovery has been effected from the accused in this case and accused has been falsely implicated. It is also submitted that accused is not involved in

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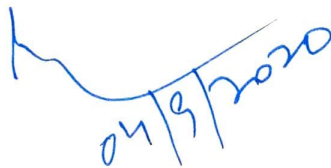
any other criminal case and is in custody in this case since 24.07.2020. It is further submitted on behalf of accused that the knife was recovered from other accused in this case. It is further submitted by Ld. counsel for accused that no hurt was caused during the commission of the offence in this case to the complainant.

On the other hand, Ld. Addl. P.P. for the State has submitted that the knife was recovered from co-accused in this case and the report of IO does not reflect the causing of any hurt, however, the knife was shown to the complainant. It is further submitted that the applicant was apprehended on the spot.

The report of IO reflects that applicant is not having any previous involvement.

In view of overall facts and circumstances and material on record and considering the period of custody and in the interest of justice, the applicant/accused namely Gaurav @ Pimma @ Krishan Kumar is hereby admitted to bail on furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. subject to the condition that the applicant shall not try to influence any of the prosecution witnesses including the complainant and shall not try to

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threaten them either directly or indirectly. Moreover, the applicant shall not try to tamper with any evidence.

Further, in case it is found that the applicant is involved in any other case of similar nature in future then the State/investigating agency shall be at liberty to move appropriate application for cancellation of bail of applicant in this case.

Application under consideration stands disposed off.
Ordered accordingly.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent and SHO concerned for information. One copy of this order be sent to the concerned Ld. MM/Ld. Duty MM.

 04/9/2020

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

Bail Application No. 1910
FIR No. 309/2020
PS Ranjit Nagar
State Vs. Shamsher Alam
U/s 376/417/506/ 34 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Sushil Kumar Sharma, Ld. Counsel for the accused/applicant namely Shamsher Alam.

Prosecutrix in person.

Heard.

Prosecutrix submits that she wants legal aid counsel.

Now the prosecutrix may approach the office of Ld. Secretary, DLSA, West, Tis Hazari Courts, Delhi today itself for seeking the legal assistance as per law.

IO not present today.

Naib Court has submitted that the IO SI Reena is on leave up to 06.09.2020.

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04/9/2020

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IO be summoned for the next date.

Put up for consideration of this bail application u/s 439
Cr.P.C. on 07.09.2020. Meanwhile, prosecutrix to do the needful.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

Bail Application No. 1835
FIR No. 769/2020
PS Khayala
State Vs. Vinod
U/s 308/34 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri C.B. Garg, Ld. Counsel for the accused/applicant namely Vinod.

Complainant in person.

SI Nasib Singh in person who has identified the complainant who is present today.

Accused is yet to join the investigation as stated.

Ld. Counsel for the accused has submitted that the accused is ready to join the investigation.

IO submits that 'Danda' used in the commission of offence is to be recovered at the instance of accused.

Short adjournment prayed.

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On request put up for consideration on 10.09.2020. Accused is directed to join the investigation and cooperate with IO as and when required.

Till next date no coercive action be taken against the accused subject to accused joining the investigation and cooperating with IO.

On request copy of this order be given dasti to both the parties. One copy of order be given dasti to IO and one copy of order be sent to the concerned court.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

**Bail Application No.1690
FIR No. 481/2020
PS Khyala
State Vs. Vishal @ Podda
U/s 392/394/397/34 IPC**

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Nagender Singh, Ld. Counsel for the accused/
applicant namely Vishal @ Podda.

IO/SI Nasib Singh in person.

Heard on the application for bail.

Record perused.

Ld. Counsel for the applicant has submitted that two applications were dismissed prior to filing of chargesheet and this is first application after filing of chargesheet. Chargesheet has already been filed, as submitted. The accused is in J/C in this case since 04.06.2020.

Ld. Addl. P.P. for the State submits that the accused is also

Contd..p/2


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involved in few other offences of theft etc.

Ld. Counsel for the applicant submits that the complainant of the present case could not identify the accused in the judicial TIP. It is admitted by the IO.

In view of above facts and circumstances and in the interest of justice the applicant/accused namely Vishal @ Podda is admitted to bail on furnishing personal bond in the sum of Rs. 30,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./Ld. Duty M.M. However, in case it is found in future that the applicant is involved in any other offence then the Prosecution/investigating agency shall be at liberty to move appropriate application for cancellation of bail of the applicant in this case. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Ordered accordingly.

Application under consideration stands disposed off.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be sent to the concerned Ld. MM/Ld. Duty MM.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

Bail Application No. 1960
FIR No. 89/2019
PS Khyala
State Vs. Karan @ Karna
U/s 326/34 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Manoj Sharma, Ld. Counsel for the accused/applicant namely Karan @ Karna.

IO not present, however, the report of ASI Sunil Kumar dated 03.09.2020 has come.

Heard.

Ld. Counsel for the accused submits that the chargesheet has already been filed in this case and the matter is at the stage of evidence which is pending in the court of Shri Abhinav Pandey, Ld. M.M., West, Tis Hazari, Delhi.

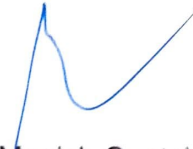
Both parties submit that TCR may be summoned for better appreciation of the application.


04/9/2020

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Now put up for consideration of this application on 10.09.2020. Meanwhile record of the present case be summoned for the next date.

Ld. Counsel for the accused has submitted that the next date before the concerned Trial Court is 24.11.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

Bail Application No. 1949
FIR No. 677/2020
PS Rajouri Garden
State Vs. Manas Kumar Ghosh
U/s 498A/406/34 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Mukesh Kumar, Ld. Counsel for the accused/applicant namely Manas Kumar Ghosh through video conferencing through CISCO Webex App.

Shri Kanishk Arora, Ld. Counsel for the complainant alongwith complainant in person through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail u/s 438 Cr.P.C. Report of ASI Devendra Kumar dated 04.09.2020 has come.

Heard. Perused.

Ld. Counsel for the applicant submits that there are five

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04/9/2020

In view of above facts and circumstances and in the interest of justice, put up for consideration of this application on 21.09.2020 through video conferencing, as prayed. Meanwhile, no coercive action be taken against the applicant till next date subject to applicant joining the investigation and cooperating with IO.

IO is directed to furnish the progress report on the next date.

Copy of order be provided to both the sides and one copy be sent to IO/SHO concerned for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

Bail Application No. 1911
FIR No. 183/2020
PS Paschim Vihar
State Vs. Akash
U/s 376/328/366 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Mahkar Singh, Ld. Counsel for the accused/applicant namely Akash.

ASI Umed Singh on behalf of IO.

Complainant in person with Shri D.S. Kumar, Ld. Counsel for the complainant.

Heard on the application for anticipatory bail.

Ld. Counsel for the accused has submitted that there are no material allegations against the accused in this case and the applicant was only a witness to the marriage between the complainant 'R' and the main accused in this case. Ld. Counsel for the applicant submits that the applicant is innocent and has been falsely implicated in this

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case. It is further submitted on behalf of applicant that the applicant is ready to join the investigation as and when directed.

On the other hand Ld. Addl. P.P. for the State has strongly opposed the bail application and submitted that as per report of IO applicant Akash has also raped the complainant in presence of other accused namely Amit Kumar. It is further submitted on behalf of State that the custodial interrogation of the applicant is needed and the allegations are grave in nature.

Ld. Counsel for the complainant has also opposed the bail application under consideration.

In view of above facts and circumstances and submissions made and considering the nature and seriousness of the offence and the allegations levelled against the applicant by the complainant, I do not see any merits in this application. Hence, the present application for anticipatory bail u/s 438 Cr.P.C. is hereby dismissed.

Copy of this order be given dasti to both the parties. One copy of order be given dasti to IO and one copy of order be sent to the concerned court.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

**Bail Application No. 1663
FIR No. 509/2020
PS Paschim Vihar East
State Vs. Honey Arora
U/s 188/271/34 IPC, 3 E.D. Act/ 51(b) D.M.
Act, 20/21/ COTPA & 33 Delhi Ex. Act**

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Mahesh Patel, Ld. Counsel for the accused/applicant namely Honey Arora.

IO HC Vijay Kumar in person.

Heard on the application for anticipatory bail. Record perused.

Ld. Counsel for the applicant submits that except Section 33 of the Delhi Excise Act, 2009 all the other offences are bailable in nature. Ld. Counsel for the accused submits that there is no need of custodial interrogation of the accused.

IO has submitted that the accused Honey Arora has

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already joined the investigation in this case and there is no need of custodial interrogation of the accused/applicant.

In view of the above facts and circumstances and submissions made and in the interest of justice applicant/accused namely Honey Arora is hereby admitted to anticipatory bail and now he be released on anticipatory bail in the event of his arrest on furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount to the satisfaction of the concerned IO/SHO/Arresting Officer. The accused shall join the investigation as and when required and cooperate with the IO.

The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Pandemic in letter and spirit. Application under consideration stands disposed off.

On request copy of this order be given dasti to both the parties. One copy of order be given dasti to IO and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

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Bail Application No. 1936
FIR No. 774/2019
PS Nangloi
State Vs. Salman
U/s 307 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Dan Bahadur Yadav, Ld. Counsel for the accused/applicant namely Salman through video conferencing through CISCO Webex App.

Heard. Perused.

Ld. Counsel for the accused submits that the chargesheet has already been filed which is pending before the concerned M.M.

Ld. Addl. P.P. for the State submits that TCR may be summoned for better appreciation of this bail application.

Ld. Counsel for the applicant also submits that he shall file the copy of the relevant order regarding the case of misbehaviour by

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01/9/2020

the complainant of this case with the sister of the applicant herein and the 1d concerned M M has passed the orders for registration of FIR in the said case. Needful be done on behalf of the applicant.

On request put up for consideration of this application on 04/09/2020 through video conferencing. Meanwhile TCR be summoned.


 (Manish Gupta)
 ASJ-04(West)
 Tis Hazari Courts/Delhi
 04/09/2020

Bail Application No. 1953
FIR No. 584/2020
PS Paschim Vihar West
State Vs. Sonu
U/s 392/397/34 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Ravi Kant Pandey, Ld. Counsel for the accused/applicant namely Sonu through video conferencing through CISCO Webex App.

IO not present.

Reply of SI Rituraj dated Nil has come.

Heard.

This is fresh bail application u/s 439 Cr.P.C.

Ld. Counsel for the accused submits that chargesheet has already been filed in this case.

Ld. Addl. P.P. for the State prays that TCR may be

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summoned for consideration of this bail application.

On request put up for consideration of this application on 07.09.2020 through video conferencing, as prayed. Meanwhile, TCR be summoned.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

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Bail Application No. 1948
FIR No. 677/2020
PS Rajouri Garden
State Vs. Dr. Saroj Kumar Ghosh
U/s 498A/406/34 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Mukesh Kumar, Ld. Counsel for the accused/applicant namely Dr. Saroj Kumar Ghosh through video conferencing through CISCO Webex App.

Shri Kanishk Arora, Ld. Counsel for the complainant alongwith complainant in person through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail u/s 438 Cr.P.C. Report of ASI Devendra Kumar dated 04.09.2020 has come.

Heard. Perused.

Ld. Counsel for the applicant submits that there are five

Contd....p/2



different applications for anticipatory bail in the present case FIR including present bail application as all the five applicants are the family members who are Bhabhi, brother, mother-in-law, father-in-law and husband of the complainant.

Ld. Counsel for the accused has submitted that on 26.08.2020 police visited the native place of the applicants and applicants cooperated with them and some jewellery articles were also recovered and it is further submitted on behalf of applicants that applicants have received notice from IO for 20.09.2020 for joining the investigation and the applicants are ready to join the investigation accordingly.

On the other hand Ld. Counsel for the complainant submits that although jewellery articles were recovered from the applicants, however, some more jewellery articles are yet to be recovered.

It is prayed on behalf of accused persons that accused persons may be protected till next date subject to their joining the investigation.

Ld. Addl. P.P. for the State submits that the report of IO qua joining the investigation may be called for the next date and any date after 20.09.2020 may be given.

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04/09/2020

In view of above facts and circumstances and in the interest of justice, put up for consideration of this application on 21.09.2020 through video conferencing, as prayed. Meanwhile, no coercive action be taken against the applicant till next date subject to applicant joining the investigation and cooperating with IO.

IO is directed to furnish the progress report on the next date.

Copy of order be provided to both the sides and one copy be sent to IO/SHO concerned for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

**Bail Application No. 1950
FIR No. 677/2020
PS Rajouri Garden
State Vs. Sulekha Rani Ghosh
U/s 498A/406/34 IPC**

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Mukesh Kumar, Ld. Counsel for the accused/applicant namely Sulekha Rani Ghosh through video conferencing through CISCO Webex App.

Shri Kanishk Arora, Ld. Counsel for the complainant alongwith complainant in person through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail u/s 438 Cr.P.C. Report of ASI Devendra Kumar dated 04.09.2020 has come.

Heard. Perused.

Ld. Counsel for the applicant submits that there are five

Contd....p/2


04/9/2020

different applications for anticipatory bail in the present case FIR including present bail application as all the five applicants are the family members who are Bhabhi, brother, mother-in-law, father-in-law and husband of the complainant.

Ld. Counsel for the accused has submitted that on 26.08.2020 police visited the native place of the applicants and applicants cooperated with them and some jewellery articles were also recovered and it is further submitted on behalf of applicants that applicants have received notice from IO for 20.09.2020 for joining the investigation and the applicants are ready to join the investigation accordingly.

On the other hand Ld. Counsel for the complainant submits that although jewellery articles were recovered from the applicants, however, some more jewellery articles are yet to be recovered.

It is prayed on behalf of accused persons that accused persons may be protected till next date subject to their joining the investigation.

Ld. Addl. P.P. for the State submits that the report of IO qua joining the investigation may be called for the next date and any date after 20.09.2020 may be given.

04/9/2020

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In view of above facts and circumstances and in the interest of justice, put up for consideration of this application on 21.09.2020 through video conferencing, as prayed. Meanwhile, no coercive action be taken against the applicant till next date subject to applicant joining the investigation and cooperating with IO.

IO is directed to furnish the progress report on the next date.

Copy of order be provided to both the sides and one copy be sent to IO/SHO concerned for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

**Bail Application No. 1946
FIR No. 677/2020
PS Rajouri Garden
State Vs. Birendra Nath Ghosh
U/s 498A/406/34 IPC**

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Mukesh Kumar, Ld. Counsel for the accused/applicant namely Birendra Nath Ghosh through video conferencing through CISCO Webex App.

Shri Kanishk Arora, Ld. Counsel for the complainant alongwith complainant in person through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail u/s 438 Cr.P.C. Report of ASI Devendra Kumar dated 04.09.2020 has come.

Heard. Perused.

Ld. Counsel for the applicant submits that there are five

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different applications for anticipatory bail in the present case FIR including present bail application as all the five applicants are the family members who are Bhabhi, brother, mother-in-law, father-in-law and husband of the complainant.

Ld. Counsel for the accused has submitted that on 26.08.2020 police visited the native place of the applicants and applicants cooperated with them and some jewellery articles were also recovered and it is further submitted on behalf of applicants that applicants have received notice from IO for 20.09.2020 for joining the investigation and the applicants are ready to join the investigation accordingly.

On the other hand Ld. Counsel for the complainant submits that although jewellery articles were recovered from the applicants, however, some more jewellery articles are yet to be recovered.

It is prayed on behalf of accused persons that accused persons may be protected till next date subject to their joining the investigation.

Ld. Addl. P.P. for the State submits that the report of IO qua joining the investigation may be called for the next date and any date after 20.09.2020 may be given.

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In view of above facts and circumstances and in the interest of justice, put up for consideration of this application on 21.09.2020 through video conferencing, as prayed. Meanwhile, no coercive action be taken against the applicant till next date subject to applicant joining the investigation and cooperating with IO.

IO is directed to furnish the progress report on the next date.

Copy of order be provided to both the sides and one copy be sent to IO/SHO concerned for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

**Bail Application No. 1947
FIR No. 677/2020
PS Rajouri Garden
State Vs. Sanjukta Hazra
U/s 498A/406/34 IPC**

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Mukesh Kumar, Ld. Counsel for the accused/applicant namely Sanjukta Hazra through video conferencing through CISCO Webex App.

Shri Kanishk Arora, Ld. Counsel for the complainant alongwith complainant in person through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail u/s 438 Cr.P.C. Report of ASI Devendra Kumar dated 04.09.2020 has come.

Heard. Perused.

Ld. Counsel for the applicant submits that there are five

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04/9/2020

different applications for anticipatory bail in the present case FIR including present bail application as all the five applicants are the family members who are Bhabhi, brother, mother-in-law, father-in-law and husband of the complainant.

Ld. Counsel for the accused has submitted that on 26.08.2020 police visited the native place of the applicants and applicants cooperated with them and some jewellery articles were also recovered and it is further submitted on behalf of applicants that applicants have received notice from IO for 20.09.2020 for joining the investigation and the applicants are ready to join the investigation accordingly.

On the other hand Ld. Counsel for the complainant submits that although jewellery articles were recovered from the applicants, however, some more jewellery articles are yet to be recovered.

It is prayed on behalf of accused persons that accused persons may be protected till next date subject to their joining the investigation.

Ld. Addl. P.P. for the State submits that the report of IO qua joining the investigation may be called for the next date and any date after 20.09.2020 may be given.

04/9/2020 Contd....p/3

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In view of above facts and circumstances and in the interest of justice, put up for consideration of this application on 21.09.2020 through video conferencing, as prayed. Meanwhile, no coercive action be taken against the applicant till next date subject to applicant joining the investigation and cooperating with IO.

IO is directed to furnish the progress report on the next date.

Copy of order be provided to both the sides and one copy be sent to IO/SHO concerned for information.

04/9/2020

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

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Bail Application No. 1804
FIR No. 665/2020
PS Rajouri Garden
State Vs. Rajesh Kumar
U/s 419/420/449/471/34 IPC & Sec. 14 of
Foreigners Act

04/05/2020

The matters fixed in this court are being dealt with as per Order bearing no. 243/13725, 13726/Misc./Sec./DJ West/2020 dated 31/04/2020 and Order No. 244/13725, 13726/Misc./Sec./DJ West/2020 dated 31/04/2020 of Lt. Justice & Sessions Judge, New Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Parika, Kharia, Ld. Addl. P.P. for the State is connected through video conferencing through (JIS) Webex App.

Sh. Manoj, Vankar, Ld. Counsel for the accused/applicant namely Rajesh Kumar through video conferencing through (JIS) Webex App.

It is not present.

Present:

Ld. Counsel for the applicant prays that the It may be summoned in view of law order along with bail order of accused Rajesh.

On request put up for consideration through video.

Order 3/2

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conferencing on 08.09.2020. Meanwhile, IO be summoned for next date along with copy of relevant bail order of accused Ankit.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

Bail Application No.1961/2020
FIR No. 752/2020
PS Nangloi
State Vs. Shiraj
U/s 376/392/506/34 IPC r/w 25/27 Arms Act

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Rajesh Kumar Nimi, Ld. Counsel for the accused/applicant namely Shiraj.

Reply of SI Bhagwati dated 04.09.2020 has come.

Heard.

Ld. Counsel for the applicant submits that chargesheet has already been filed which is pending in the court of Ld. MM concerned.

The provisions of Sec. 376 IPC are also involved in this case.

Ld. Addl. P.P. for the State prays that notice of this bail application be issued to the complainant in the present case.

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04/9/2020

On request, put up for consideration of this application on 08.09.2020. Meanwhile, notice of this application be issued to the complainant/informant through IO for next date.

IO be also summoned for next date, as prayed.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

FIR No. 582/2020
PS Paschim Vihar (West)
State Vs. Ravinder
U/s 354/323/341/506 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Nikhil Yadav, Ld. Counsel for the accused/applicant namely Ravinder.

None for complainant.

IO not present.

Heard.

Ld. Counsel for the applicant has submitted that he has been engaged recently and he shall file his vakalatnama in due course.

Ld. Addl. P.P. for the State prays that complainant and IO be summoned for next date.

On request, put up for consideration of this bail application on 11.09.2020.


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Contd..p/2

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IO be summoned for next date.

Complainant be also summoned for next date through IO.

Now, in the interest of justice, the interim bail of accused Ravinder is extended till next date only on previous terms and conditions.

Copy of this order be provided to both the sides. One copy of the order be sent to the concerned Jail Superintendent for information. One copy of the order be sent to the SHO concerned for compliance.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

m

**Bail Application No.
FIR No. 258/2020
PS Ranjit Nagar
State Vs. Harsh Kanojia
U/s 376/363/328/354B IPC & 4/8 POCSO Act**

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

None for the accused/applicant namely Harsh Kanojia despite repeated calls.

Reply of bail application has come.

This is fresh bail application u/s 439 Cr.P.C.

IO not present.

Complainant also not present.

Provisions of POCSO Act and Section 376 IPC are also involved in this case.

Ld. Addl. P.P. for the State prays that notice of the bail application may be issued to the complainant/informant.

In the interest of justice, put up for consideration on

Contd....p/2


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07.09.2020. Meanwhile, notice of the application be issued to the complainant/ informant through IO. IO be also summoned as prayed.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

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Bail Application No. 1944
FIR No. 266/2019
PS Tilak Nagar
State Vs. Naveen Mangi
U/s 420/406/34 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Tarun Kashyap, Ld. Counsel for the accused/applicant namely Naveen Mangi.

This is second application for anticipatory bail u/s 438 Cr.P.C.

IO not present.

Ld. Addl. P.P. for the State prays that notice of this bail application be issued to the complainant for the next date and IO be also summoned.

Ld. Counsel for the accused submits that so far the accused has not joined the investigation, however, the accused went to the

04/9/2020

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concerned Police Station but IO was not found there.

On request put up for consideration of this application on 05.09.2020. Meanwhile, IO and complainant be summoned for the next date. Complainant be summoned through IO.

Copy of this order be sent to IO for compliance.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020
h

Bail Application No. 1943
FIR No. 266/2019
PS Tilak Nagar
State Vs. Prateek Mangi
U/s 420/406/34 IPC

04.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Pankaj Bhatia, Ld. Addl. P.P. for the State.

Shri Tarun Kashyap, Ld. Counsel for the accused/applicant namely Prateek Mangi.

This is second application for anticipatory bail u/s 438 Cr.P.C.

IO not present. However, reply of SI Anuj Mor dated 04.09.2020 has come.

Ld. Addl. P.P. for the State prays that notice of this bail application be issued to the complainant for the next date and IO be also summoned.

Ld. Counsel for the accused submits that so far the accused has not joined the investigation, however, the accused went to the

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04/9/2020

-2-

concerned Police Station but IO was not found there.

On request put up for consideration of this application on 05.09.2020. Meanwhile, IO and complainant be summoned for the next date. Complainant be summoned through IO.

Copy of this order be sent to IO for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
04.09.2020

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